

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
 PRINCIPAL BENCH, NEW DELHI
 Execution Application No.49 of 2025

In

Execution Application No.46 of 2018 (disposed of)

Veterans Forum for Transparency in Public Life through its General Secretary
 Applicant

Versus

Chapra Nagar Parishad & others Respondents

Sub:- Supplementary Counter Affidavit on behalf of Respondent No.2

INDEX

SN	Annexure	Particulars	Pages
1		supplementary Counter Affidavit on behalf of Respondent No-2	1-7A
2	Annexure- A	A copy of Letter No-2131 dt 7.11.2025	8
3	Annexure-B	A copy of Letter No-226 dt 29.1.26	9-13

Through
 Indu Bhushan
 Advocate
 for respondent no-2
 2.2.2026
 E-mail - indubhushan1999@gmail.com
 mobile no 9470083147
 Enrolment no 1049/93
 A.O.R No 02656
 Lawyer's Association, Table
 No-1
 Patna High Court

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
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Veterans Forum for Transparency in
Public Life through its General Secretary

..... Applicant

Versus

Chapra Nagar Parishad & others Respondents

The humble Supplementary Counter Affidavit on behalf of Respondent No.-2 in the light of order dated 07.11.2025 passed by Hon'ble N.G.T. Principal Bench, New Delhi

I, Vaibhava Srivastava, aged about 36 years, Male, son of Sri Deepak Kumar Srivastava, presently posted as District Magistrate, Saran, Chapra, residence at D.M. Residence, Chapra, P.S.-Town, District-Chapra, do hereby solemnly affirm and state as follows:-

1. That the District Magistrate, Chapra has been impleaded as Respondent No.02

as such I am competent to file supplementary counter affidavit and I am well acquainted with the facts and circumstances of this case.

That I have gone through the contents of Execution Application No. 49 of 2025 in Execution Application No. 46 of 2018 (disposed off) filed by the applicant.



(Handwritten signature)

3. That earliar a detailed and comprehensive counter affidavit/supplementary counter affidavit was filed on behalf of the the answering respondent.
4. That it is relevant to mention here that the Respondent No.2 has joined as District Magistrate, Chapra on 11.12.2025.
5. That first of all it would be relevant to mention here that this Execution application was heard by the Hon'ble Tribunal on 07.11.2025 whereby Hon'ble Tribunal was pleased to ask some query about removal of the encroachment which has been noted in paragraph No.- 06 of the order.
6. That when the answering respondent got knowlwge about the quiry made by the Hon'ble Tribunal, the answering respondent took the matter seriously and to find out the actual status of the encrochement, if any, vide an order contained in letter No.- 2131 dt. 07.11.2025 ordered the Municipal Commissioner to submit a report and accordingly the Municipal Commissioner constitutated a 05 men committee contained in letter No.- 2131 dated 07.11.2025 and asked uptodate inquiry report in the light of order passed by the Hon'ble Tribunal.

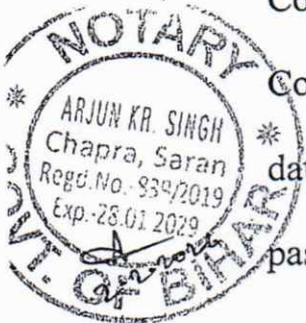


Photo copy of letter No.- 2131 dated 07.11.2025 is being annxed and marked as "Annexure-A"

7. That accordingly the committee duly inspected the land/drainage in question and found that there is existence of some encroachment over the land detailed in the order dated 07.11.2025 passed by the Hon'ble Tribunal and submitted a joint report dated 09.11.2025 to the Municipal Commissioner, Chapra.
8. That when this fact has come within the knowledge the Municipal Commissioner, Chapra all encroachment has been removed with the help of District Administration save and except the encroachment done by one Savita Pandey which was encroached by constructing a Septic / Latrin tank over the drainage / *Khanua Nala* because it is away from the approached road therefore, JCB Machine could not reach there but the same shall be removed when drainage / *Khanua Nala* will be renovated / constructed by the BUIDCO. The Municipal Commisisoner, Chapra vide letter No.- 226 dated 29.01.2026 reported all these facts to the answering repospondent.

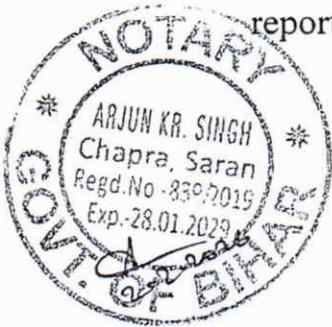


Photo copy of the report contained in letter No.- 226 dt. 29.01.2026 is being annexed and marked as "Annexure-B series"

9. That after going through all the facts report submitted by the Municipal Commissioner, Chapra vide letter No.- 226 dated 29.01.2026 it is crystal clear that all encroachment which was found during the spot inquiry has been

3

removed but due to unavoidable circumstances as disclosed above
septic/tank made by Savita Pandey could not be removed till date but the
same will be also removed as stated above.

It is, therefore, prayed and submits that
your Lordships may graciously be
pleased to accept this compliance report
through the supplementary counter
affidavit and further be pleased to
dispose of the Execution Case No.49 of
2025.

And for this the Respondent No.02 shall ever pray.

Arjun Kr. Singh



VERIFICATION

Verified by the deponent named on this, the2 nd Febuary, 2026 and I do hereby verify that all the facts mentioned in the supplementary counter affidavit are true to my knowledge and no part thereof is false and nothing material has been concealed there from.



Arjun K. Singh

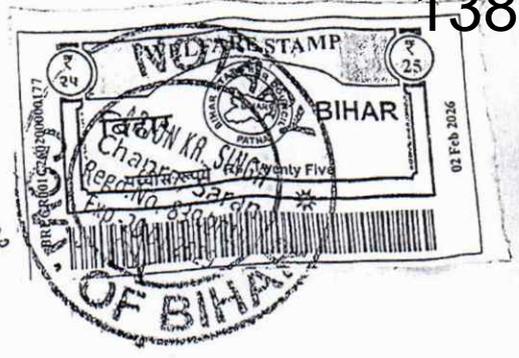
7

~~Vaibhava Srivastava~~
~~Sri Deepak Srivastava~~
At Dist. Magistrate
Chapra
I declare
I am identified by

Arjun Kumar Singh
2-2-2018

ARJUN KUMAR SINGH
NOTARY CHAPRA

483
2-2-2018



AFFIDAVIT

I, Vaibhava Srivastava, aged about 36 years, Male, son of Sri Deepak Kumar Srivastava, presently posted as District Magistrate, Saran, Chapra, residence at D.M. Residence, Chapra, P.S.-Town, District-Chapra, do hereby solemnly affirm and state as follows:-----

1. That I am Respondent No.2 in this application and as such am well acquainted with the facts and circumstances of this case.
2. That the contents of this counter affidavit have been read by me which I have fully understood the same and they are true to my knowledge and belief.
3. That the statements made in paragraph no. 01 to 09 are true to my knowledge and derived from records of this case and rests are by way of submissions in

this Hon'ble Tribunal.



That the annexures are true / photocopies of their respective originals

Vaibhava

Identify the deponent with me
with his/her Signature / VR
my presence
Tanmay Kumar
Arjun Kumar

13(A)

7A



भारत सरकार
Government of India



Aadhaar no. issued: 18/04/2017



वैभव श्रीवास्तव
Vaibhava Srivastava
जन्म तिथि/DOB: 16/12/1989
पुरुष/ MALE

आधार पहचान का प्रमाण है, नागरिकता का प्रमाण नहीं है।
इसका उपयोग सार्वजनिक (ऑनलाइन प्रशासनिक सेवा, वास्तुआर कोड/ऑनलाइन एकरूपता की रकम) के साथ किया जाना चाहिए।
Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML)

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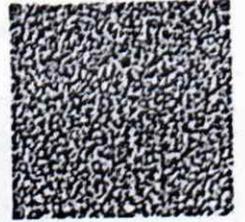
मेरा आधार, मेरी पहचान



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India



पता:
श्री दीपक कुमार श्रीवास्तव, डीडीसी अवास जिला परिषद, डाक बंगला निबर इन्डियन क्लब, बिहार शरीफ, बिहार - 803101



Address:
C/O: Sri Deepak Kumar Srivastava, DDC
Awass Zilla Parishad, Dak Bungalow Near
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Biharsharif, DIST: Nalanda,
Bihar - 803101

~~5420 0680 7438~~

VID : 9190 8450 1533 5033

1947

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कार्यालय छपरा नगर निगम

पत्रांक :- 2131./ दिनांक :- 07/11/25

प्रेषित,

- | | |
|---|---------|
| 1. श्री अरशद इमाम
उप नगर आयुक्त
छपरा नगर निगम, | अध्यक्ष |
| 2. श्री सुमित कुमार,
श्री संजीव कुमार मिश्रा
स्वच्छता पदाधिकारी द्वय
छपरा नगर निगम | सदस्य |
| 3. श्री अनीश कुमार
टाउन प्लानर
छपरा नगर निगम | सदस्य |
| 4. श्री वेद प्रकाश वर्णवाल,
श्री अरविंद कुमार,
नगर प्रबंधक द्वय
छपरा नगर निगम | सदस्य |
| 5. श्री प्रवीण कुमार सिंह,
अमीन, छपरा नगर निगम | सदस्य |

विषय :- जाँच कर जाँच प्रतिवेदन देने के संबंध में।

प्रसंग :- प्रभारी पदाधिकारी, जिला विधि शाखा के पत्रांक-2933 दिनांक-21.11.2025

उपर्युक्त विषयक माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) के E.A. No.-49/2025 (E.A. No.-46/2018) Veterans Forum for Transparency in Public Life Vs Chapra Nagar Nigam एवं अन्य के संबंध में कमिटी/समिति का गठन किया जाता है।

अतः उक्तालोक में निदेशित किया जाता है कि उपरोक्त वर्णित तथ्यों के आलोक में जाँच कर जाँच प्रतिवेदन अधोहस्ताक्षरी को देना सुनिश्चित करें।

अनु० :- यथोक्त।

7/11/25
नगर आयुक्त
छपरा नगर निगम

सुनील कुमार पाण्डेय, बि० प्र० से०
नगर आयुक्त, छपरा नगर निगम

छपरा नगर निगम

Sunil Kumar Pandey, B.A.S.
Municipal Commissioner, Chapra



E-mail ID : ulbechapranagarnigam@gmail.com

पत्रांक :- 226./ दिनांक :- 29.01.26

प्रेषित,

प्रभारी पदाधिकारी,
जिला विधि शाखा,
सारण, छपरा

विषय :- माननीय राष्ट्रीय हरित (NGT) के E.A. No.-49/2025 (E.A. No.-46/2018) Veterans Forum for Transparency in Public Life Vs Chapra Nagar Nigam एवं अन्य के न्यायादेश दिनांक-07.11.2025 के अनुपालन के संबंध में।

महाशय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि अधोहस्ताक्षरी द्वारा गठित टीम के प्राप्त प्रतिवेदन के आलोक में सभी अतिक्रमणकारियों से सरकारी नाला को अतिक्रमणमुक्त करा दिया गया है, परंतु एक व्यक्ति सविता पाण्डेय का शौचालय का टंकी नाला में है जो पहुँच पथ से अलग है। ज्ञातव्य हो कि जब बुडको द्वारा नाला निर्माण कराया जायेगा तो बुडको द्वारा उक्त टंकी को तोड़ दिया जायेगा।

आवश्यक सूचनार्थ प्रेषित।

29/01/26
नगर आयुक्त
छपरा नगर निगम

सेवा में,

नगर आयुक्त महोदय,
छपरा नगर निगम

विषय :- माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) के E.A. No.-49/2025 (E.A. No.-46/2018) Veterans Forum for Transparency in Public Life Vs Chapra Nagar Nigam एवं अन्य के न्यायादेश के अनुपालन हेतु जाँच प्रतिवेदन समर्पित करने के संबंध में।

प्रसंग :- भवदीय का पत्रांक-2131 दिनांक-07.11.2025

महाशय,

उपर्युक्त प्रसंगाधीन विषय के संबंध में सादर सूचित करना है कि भवदीय के पत्रांक-2131 दिनांक-07.11.2025 के द्वारा कमिटी गठित कर माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) के E.A. No.-49/2025 (E.A. No.-46/2018) Veterans Forum for Transparency in Public Life Vs Chapra Nagar Nigam एवं अन्य के न्यायादेश के अनुपालन हेतु जाँच प्रतिवेदन इस पत्र के साथ संलग्न कर समर्पित किया जाता है।

अनु० :- यथोक्त।


उपनगर आयुक्त
छपरा नगर निगम

मौजा दहियावाँ अंतर्गत थाना सं०-284 स्थित खनुआ नाला के उपर/समीप
अतिक्रमण की स्थिति :-

क्रमांक	अतिक्रमण स्थल का नाम/अतिक्रमणकारी की विवरणी	वर्तमान स्थिति
As per Hon. NGT order dated 07/11/25 in EA No.- 49/2025		
A1	Section 37, Khesra No 10475, 10431, 10286, 11413, 11419, 11607. Length-10550, breadth 66.	Found no any Significant encroachment over Khanua Drain. Drain has been constructed.
	a. Hotilal S/o Munna Ram-thatched accommodation	
	b. Ramji Manjhi S/o Dina Majhi - Do	
	c. Ramnath Rai S/o Ghansyam-10' accommodation 12 Pucca	
	d. Shivnath Majhi S/o Ganga Majhi Shivnath.	
	e. Chanesar Majhi S/o accommodation of 15'x 25'. Majhi-thatched.	
A2	Section 38, Khesra No 9545, length 545', breadth 30'and 27'.	Drain construction area is free from encroachment. Encroachments over and from nearby khanua have been removed during Previous drive, conducted by Circle office Chapra.
	a. Dhanpat Sahu- 50' X 10'	
	b. Md Idris, Md Murtaza S/o Saheb Mian shop 55' X 8'	
	c. Sanuliah-5'x8 shop	
	d. Md Aklakh S/o Sarfuddin house 8' X 8'	
	e. Md Wazir Hassan S/o Md Kazim shop 8' X 8'	
	f. Sarfulla Ansari S/o Late Hanif Ansari- shop 20' X 8'	
	g. Md Yakub, Ms Ilias, Md Muslim, Md Munna, S/o Late Asfaq shop 25' X 8'	
	h. Noor Hussan S/o Kazim- 8' x 8	
	i. Md Murtaza Kuraishi S/o Hassim Kuraishi shop 28' X 8'	

PK Singh
अधीक्षक
समय-25/11/25

अधीक्षक
09/11/25
(D.M.C.)

Sanjay
09/11/25
APSWMO

अधीक्षक
09/11/25
APSWMO

अधीक्षक
09/11/25
City Mgr
Chapra

अधीक्षक
09/11/25
C.M.
Chapra

A3	Section 33, Khesra No 0219 Khanua Nala divides into 2 steams. Length of 1st part is 1090 and breadth varies between 25', 50', 35', 16' and length of 2nd stream is 203' and breadth varies between 25, 26', and 16.	
	i)	214'x12'-18 shops
	ii)	230'x 12'- 24 shops
	iii)	1170'x 12'-11 shops
	iv)	623'x 12'- shops
		No significant encroachment over/nearby khanua drain has been found near these shops.
A4	Section 31 Khesra No 8953 and 12399, length 675' and breadth 36', 30', 18', 33'	
	i)	180'x12' Shops over Khanua Nala
	ii)	145'x12' Do
	iii)	117'x14'- Shops (Punjabi road)
	iv)	87x14' Shops (Ramkrisun Road)
	v)	86'x14'- Shops (Mahendra babu, Road)
	vi)	Mauja-Mauna P.S. 286- Shops constructed over Khanua Nala, whose length is 1155' and breadth is 40', 53', 26'.
		No significant encroachment over/nearby khanua drain has been found.
A5	Section 34 Khesra No 8818, length 270' and breadth 20', 30, and 19.	
	i)	Bhola ji Jharu shah-2'x15'balcony
	ii)	Rajnath Manjhi S/o Baijnath Manjhi- 50' X 15'- 25'x20' cottage type shop
	iii)	Murari Prasad S/o Shivji Shah-8'10 pucca shop and 10'x10' temporary shop
	iv)	Satyanarayan Manjhi S/o Bhukhal Manjhi - 10'x10'
	v)	Rajnath Manjhi S/o Baijnath Manjhinm- 50' X 15'
	vi)	Lalbabu Manjhi S/o Baijnath Manjhi - 10' X 20'
	vii)	Ramki shun Majhi S/o Shivakant Majhi- 12' X 15'
	viii)	Raj Kishore Manjhi S/o Late Bharat Manjhi -10'x15'
	ix)	Nanduji- 60'x10'
	x)	Mohan Prasad- 15'x12'
	xi)	Nanduji - 60'x15'
	xii)	Shankar Manjhi S/o Narayan Manjhi- 20' X 10'
	xiii)	Chattilal Manihi S/o Parayu Manjhi- 20'x10'
	xiv)	Madan Majhi S/o Parayu Manjhi- 15' X 10'
xv)	Mohan Majhi S/o Parayu Manjhi- 15' X 10'	
		No significant encroachment over/nearby khanua drain has been found.
		Khanua Drain Construction Area is Encroached. Which has to be removed.
		No significant encroachment over/nearby khanua drain has been found.
		Site is encroached.
		No significant encroachment.
		Site is encroached.
		Encroachment not found
		Site is encroached
		Encroachment not found

PKS
SPL
09/11/25

Sajeev
09/11/25
APSWMO

Sr
09/11/25
APSWMO

City Mgrs.
C.P.S.

C.M
N.N. Chandra

(D.M.C.)

	xvi)	Sribhagwan Manjhi S/o Parayu Manjhi- 15 X 15	No significant encroachment over/nearby khana drain has been found near these sites.
	xvii)	Kapra Committee-18'x50'boundry wall	
	xviii)	Hoti Manjhi S/o Mintu Manjhi- 35'x15'	
	xix)	Chattilal Manjhi S/o Parayu Manjhi- 105(15'	
	xx)	Vakil Rai S/o Ramvilash Rai- 25'x30'	
	xxi)	Ranji Chowdhary S/o Satyanarayan Chowdhary- 10' X 10'	
	xxii)	Subash Rai- 8'X7'	
	xxiii)	East of Collectorate Shops constructed by Nagar Nigam Chapra 175'x 27.	
		Section 26 Khesra No 8380, length 14350', breadth 33', 40', 20 over which Chapra Nagar Nigam	
A6	i)	Vijay Kumar Singh - Bhagwat Sadan	Site is encroached as per demarcation yet construction of khana has been completed nearby these sites.
	ii)	Dr. Virendra Singh S/o Pashupatinath Singh - 5'x20'	
	iii)	Vinod Singh Chatri Niwas-10'x5'	No significant encroachment over/nearby khana drain has been found.
	iv)	Vijay Sharma S/o Kanchan sharma- 10' X 15'	
	v)	Kumar Chandra Sharma S/o Laxuman Sharma 5'X10	
	vi)	Pancham Sharma S/o Laxaman Sharma- 15 X 10 -	
A7		Mauja Dahiyawan, P.S-284 Khesra No.1491, Length 475 x 66',45',33' over which the following have encroached:	
	a.	100'away from culvert- Gauri Singh-20'x10"	Encroachment has been removed.
	b.	Savita Pandey- toilet constructed	Site is encroached.
	c.	Vakil singh- 40'X2'	No significant encroachment over/nearby khana drain has been found.
	d.	Ramesh Rai- 40'X2'	
	e.	Satish Singh-40'X 2'	
	f.	M. P. Ojha S/o Ramshakal Ojha- boundary wall	
	g.	Arvind Singh-20'x3' boundary wall	Site is encroached.
	h.	Bablu Ojha S/o MP Ojha-40'x2'	No significant encroachment over/nearby khana drain has been found.
	i.	Narayan Mistri-5'x5' Toilet	
i.	Vishwanath Mishra-Toilet	Site is encroached	

PS/284
3/11/25
(Dmc)

Sanjeev
09/11/25
APSWNO

Sr
09/11/25
APSWNO

AD
9/11/25
City Man
CPN.

City Mgr
N.N. Chafar